

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 191 of 2015 & IA No. 331 of 2015

Dated: 07th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Lanco Power Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : -
Counsel for the Respondent(s) : Mr. Raj Kumar Mehta, Mr. Abhishek
Upadhyay and Ms. Himanshi Andley for
R.No.1

Mr. Pradeep Misra and Mr. Suraj Singh
for R.Nos. 2 to 5

Mr. Rajiv Bhardwaj and Mr. Ravi
Kishore for R.No.8

Mr. Sumi T. Goel and Mr. Abhishek
Deshmukh, Mr. Pankaj Kumar Sinha for
R.No.9

Mr. Hemant Singh and Mr. Tabrez
Malwat for R.No.10

Mr. Vaibhav Joshi for SKS Power
Generation

ORDER

The learned counsel for the respondents are directed to file their counter affidavit/reply returnable within three weeks from today and rejoinder, if any, be filed within two weeks thereafter, after serving a copy to the other side.

It is made clear that the interlocutory application shall be subject to the final outcome result of the appeals.

Post this appeal for hearing on **03rd February,** 2016 along with already admitted appeals, being Appeal Nos. 191 of 2015, 202 of 2015 and 264 of 2015 which are already fixed for hearing today.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/hcj